

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**M/S TIRUPATI INFRA PROJECTS PRIVATE LIMITED**  
**(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)**  
**OPERATING IN HOTEL INDUSTRY**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S TIRUPATI INFRA PROJECTS LIMITED (operating Hotel in the name of Radisson Blue Hotel, Paschim Vihar) PAN: AACCT5825H CIN: U45200DL2007PTC157455
2.	Address of the registered office	Plot D, District Centre Paschim Vihar, New Delhi-110087
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot D, District Centre Paschim Vihar, New Delhi-110087
5.	Installed capacity of main products/ services	178 guest rooms <b>Other Facilities:</b> Two restaurants, one bar, one tea lounge, a pastry shop, a health club and spa, Crystal and Onyx banquet halls, accommodating 50 to 120 people, Four ballrooms that can be used individually or combined, accommodating 75 to 1,500 people, Three meeting rooms, accommodating 8 to 25 people, Two boardrooms, accommodating 18 to 25 people. Olympus wedding venue (12,000-square-foot), accommodating 800 guests
6.	Quantity and value of main products/ services sold in last financial year	As per the Audited Financials for the Financial Year ending on 31.03.2023, the value of products/ services sold is INR 60,37,47,280/- as per the available information
7.	Number of employees/ workmen	276 ( onroll + contractual)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought through email us on <a href="mailto:ip.tirupatiinfra@gmail.com">ip.tirupatiinfra@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Resolution Professional: 109, Surya Kiran Building, KG Marg, New Delhi-110001 and can be sought through email us on <a href="mailto:ip.tirupatiinfra@gmail.com">ip.tirupatiinfra@gmail.com</a>
10.	Last date for receipt of expression of interest	23 December, 2024
11.	Date of issue of provisional list of prospective resolution applicants	28 December, 2024
12.	Last date for submission of objections to provisional list	2 January, 2025
13.	Date of issue of final list of prospective resolution applicants	4 January, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4 January, 2025

15.	Last date for submission of resolution plans	3 February, 2025
16.	Process email id to submit Expression of Interest	<a href="mailto:ip.tirupatiinfra@gmail.com">ip.tirupatiinfra@gmail.com</a>

**Note:**

1. There are multiple litigations of the Corporate Debtor inter alia regarding 5th Floor situated at Plot D, District Centre Paschim Vihar, New Delhi- 110087 ongoing before the Hon'ble Supreme Court and other forums. Prospective Resolution Applicant will be responsible for its own due diligence and outcome of litigations as may occur during the CIRP of the Corporate Debtor, briefly as follows: i. Supreme Court: C.A. No. 5089/2019 and C.A. No. 268/2023 and all other connected IA's which concern the properties of Corporate Debtor. ii. High Court of Delhi: CS(COMM) 1311/2018, iii. NCLT: IA-6139/2023 (Old No. CA01/2018), IA-3347/2022, IA-3614/2022, IA-5375/2022, Cont. P (IBC)- 28/2022, IA-1090/2023, IA-3450/2023, IA-4370/2023, IA2340/2023, IA-5155/2023, IA-5058/2023, IA-1219/2024, IA-1872/2024 all in CP (IB) no. 104/2017 iv. MPID: Misc. Application 01 of 2024
2. List of pending litigations against the Corporate Debtor including the 5th Floor as stated above is also part of the detailed EOI and PRA's are expected to go through the same meticulously.
3. The EOI is invited and the Prospective Resolution Applicant undertakes that they shall submit the plan on "as is, where is, whatever there is and without recourse basis"
4. PRAs understand and approve of the knowledge of the litigations, orders passed therein and terms & conditions of the submission of the resolution plan. The PRAs who submit their plans would be deemed to be fully aware of the existing litigations, proceedings, orders passed therein and its impact on their respective bids. The RP or the CoC would not be held responsible for any adverse consequences or adverse orders in any litigation whatsoever.
5. SEBI vide prohibitory order dated 29.09.2017 has attached ground floor, first floor, second floor and 5th Floor of D Mall, Paschim Vihar, New Delhi. Order can be accessed at [https://www.sebi.gov.in/enforcement/recovery-proceedings/sep-2017/prohibitory-order-in-thematter-of-hbn-dairies-and-allied-ltd\\_36171.html](https://www.sebi.gov.in/enforcement/recovery-proceedings/sep-2017/prohibitory-order-in-thematter-of-hbn-dairies-and-allied-ltd_36171.html)

Rahul Jindal

Resolution Professional

IBBI/IPA-001/IP-P-02649/2021-2022/14048

Authorization for Assignment is valid upto 30.06.2025

Registered Add.: 52/24, Ramjas Road, Karol Bagh, New Delhi-110005



Date: 07.12.2024

Place: New Delhi

## Financial Express- All India Edition

<b>FORM G</b> <b>INVITATION FOR EXPRESSION OF INTEREST FOR</b> <b>M/S TIRUPATI INFRA PROJECTS PRIVATE LIMITED</b> <b>(UNDER CORPORATE INSOLVENCY RESOLUTION PROCESS)</b> <b>OPERATING IN HOTEL INDUSTRY</b> <small>(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India                      (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small>	
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Sd/- <b>Rahul Jindal</b> Resolution Professional IBBI/PA 001/IP P. 02649/2021-2022/14048 Authorization for Assignment is valid upto 30.06.2025	
Date: 07.12.2024 Place: New Delhi Registered Add.: 52/24, Ramjas Road, Karol Bagh, New Delhi 110005	

## Jansatta- Delhi (NCR) Edition

प्रपत्र जी रुचि की अभिव्यक्ति हेतु आमन्त्रण मैसर्स तिरुपति इन्फ्रा प्रोजेक्ट्स प्राइवेट लिमिटेड (कार्पोरेट शोभन अग्रभवन प्रक्रिया के तहत) होटल व्यवसाय में संघालन [भावी शोभन अग्रभवन तथा इन्वॉल्वेड नोई (कार्पोरेट व्यक्तियों के लिए शोभन अग्रभवन सम्बन्धन प्रक्रिया) विनियमकी, 2016 के विनियम 207 के उप-विनियम (1) के अधीन]	
सुरंगत विगितिर्सी	
1	पिन-सीआईएन-एएलएलसी नं. सहित कार्पोरेट देनदार का नाम मैसर्स तिरुपति इन्फ्रा प्रोजेक्ट्स प्राइवेट लिमिटेड (पश्चिम बिहार में रेडियन ब्लू होटल के नाम से होटल का संचालन) पिन: AACCT5825H CIN: U45200DL2007PTC157455
2	पंजीकृत कार्यालय का पता ज्वाँट डी, डिस्ट्रिक्ट सेंटर पश्चिम बिहार, नई दिल्ली-110087
3	वेबसाइट की यूआरएल अनुपलब्ध
4	दस स्थान का विवरण नहीं अधिकतर अचल आसियाँ स्थित हैं ज्वाँट डी, डिस्ट्रिक्ट सेंटर पश्चिम बिहार, नई दिल्ली-110087
5	मुख्य उत्पाद/सेवाओं की संस्थापित क्षमता 178 अतिथि कक्ष अन्य सुविधाएँ: दो रेस्तराँ, एक बार, एक चाय लाउंज, एक फेस्टी शॉप, एक व्याख्य क्लब और स्पा, क्रिकेट और ओपिन क्लब बैस्केट हॉल, जिसमें 50 से 120 लोग रह सकते हैं, चार बॉलरूम जिन्हें व्यक्तिगत रूप से या संयुक्त रूप से इस्तेमाल किया जा सकता है, जिसमें 75 से 1,500 लोग रह सकते हैं, तीन मॉटिंग रूम, जिसमें 8 से 25 लोग रह सकते हैं, दो बौर्डरूम, जिसमें 18 से 25 लोग रह सकते हैं। ओलंपस पि-वाह स्थल (12,000 वर्ग फुट), जिसमें 800 अतिथि रह सकते हैं।
6	गत वित्त वर्ष में विक्रीत मुख्य उत्पादों/सेवाओं की मात्रा तथा मूल्य 31.03.2023 को समाप्त होने वाले वित्तीय वर्ष के लिए लेखा परीक्षित वित्तीय विवरण के अनुसार, उपलब्ध जानकारी के अनुसार वेने गए उत्पादों/सेवाओं का मूल्य 60,37,47,280/- रुपये है।
7	कर्मचारियों/कामगारों की संख्या 276 (अनरोल + संचिदानक)
8	दो वर्षों के गत उपलब्ध वित्तीय कथन (अनुसूची सहित), लेनदारों की सूची का विवरण, प्रक्रिया के अगामी कार्यक्रमों हेतु प्रसंगिक तथित्वाँ उपलब्ध हैं : विस्तृत जानकारी समाधान प्रेषण के संकेत पर उपलब्ध है: 109, सूर्य किरण बिल्डिंग, के.जी. मार्ग, नई दिल्ली-110001 तथा हमें <a href="mailto:jp.tirupati@infra@gmail.com">jp.tirupati@infra@gmail.com</a> पर ईमेल के माध्यम से भी प्राप्त की जा सकती है।
9	संविता की धारा 22(2)(एच) के तहत समाधान आवेदकों की पानता उपलब्ध है : विस्तृत जानकारी समाधान प्रेषण के संकेत पर उपलब्ध है: 109, सूर्य किरण बिल्डिंग, के.जी. मार्ग, नई दिल्ली-110001 तथा हमें <a href="mailto:jp.tirupati@infra@gmail.com">jp.tirupati@infra@gmail.com</a> पर ईमेल के माध्यम से भी प्राप्त की जा सकती है।
10	रुचि की अभिव्यक्ति की अंतिम तिथि 23 दिसम्बर, 2024
11	संभावित समाधान आवेदकों की अंतिम सूची के निर्गमन की तिथि 28 दिसम्बर, 2024
12	अंतिम सूची की आपत्तियाँ जमा करने की अंतिम तिथि 2 जनवरी, 2025
13	संभावित समाधान आवेदकों की अंतिम सूची के निर्गमन की तिथि 4 जनवरी, 2025
14	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स तथा संभावित समाधान आवेदकों को समाधान योजना हेतु निवेदन के निर्गमन की तिथि 4 जनवरी, 2025
15	समाधान योजना जमा करने की अंतिम तिथि 3 फरवरी, 2025
16	ईओआई जमा करने हेतु प्रक्रिया ई-मेल आईडी <a href="mailto:D-tirupati@infra@gmail.com">D-tirupati@infra@gmail.com</a>

**नोट:**

- कार्पोरेट देनदार के प्लॉट डी, जिला केन्द्र पश्चिम बिहार, नई दिल्ली-110087 में स्थित 5वीं मंजिल के संबंध में कई मुकदमों अन्वयताओं के अलावा माननीय सर्वोच्च न्यायालय और अन्य प्लेटफॉर्मों में चल रहे हैं। भावी समाधान आवेदक अपने स्वयं के उचित परिश्रम और मुकदमेशाजी के परिणाम के लिए जिम्मेदार होगा जैसा कि कार्पोरेट देनदार के सीआईआरपी के दौरान हो सकता है, संक्षेप में इस प्रकार: i. सर्वोच्च न्यायालय: सी.ए. संख्या 5089/2019 और सी.ए. संख्या 268/2023 और अन्य सभी संबंधित आईएफ जी कार्पोरेट देनदार की संपत्तियों के केसर्न हैं, ii. दिल्ली उच्च न्यायालय: सीएस (कॉम) 1311/2018, iii. एनसीएलटी: IA-6139/2023 (पुराना नंबर CA01/2018), IA-3347/2022, IA-3614/2022, IA-5375/2022, Cont. P (IBC)- 28/2022, IA- 1090/2023, IA-3450/2023, IA-4370/2023, IA2340/2023, IA-5155/2023, IA- 5058/2023, IA- 1219/2024, IA-1872/2024 सभी सीपी (आईसी) संख्या 104/2017 में, iv. MPID: Misc. Application 01 of 2024
- जैसा कि ऊपर बताया गया है, 5वीं मंजिल सहित कार्पोरेट देनदार के खिलाफ लॉबिड मुकदमों की सूची भी विस्तृत ईओआई का हिस्सा है और पीआरए से अपेक्षा की जाती है कि वे सावधानीपूर्वक इसका अध्ययन करें।
- ईओआई आमंत्रित किया जाता है और संभावित समाधान आवेदक यह वचन देता है कि वे 'जैसा है, जहाँ है, जो भी है और बिना किसी सहारे के' योजना प्रस्तुत करेंगे।
- पीआरए मुकदमों, उनमें पारित आदेशों और समाधान योजना प्रस्तुत करने की शर्तों के ज्ञान को समझते हैं और उसे स्वीकार करते हैं। जो पीआरए अपनी योजनाएं प्रस्तुत करते हैं, उन्हें मौजूदा मुकदमों, कार्यवाही, उनमें पारित आदेशों और उनके संबंधित बोलियों पर इसके प्रभाव के बारे में पूरी तरह से अवगत माना जाएगा। किसी भी मुकदमे में किसी भी प्रतिकूल परिणाम या प्रतिकूल आदेशों के लिए आरपी या सीओसी जिम्मेदार नहीं होगा।
- सेबी ने 29.09.2017 के निषेधात्मक आदेश के तहत डी मॉल, पश्चिम बिहार, नई दिल्ली के धूल, प्रथम तल, द्वितीय तल और 5वीं मंजिल को कुर्क कर लिया है। आदेश [https://www.sebi.gov.in/enforcement/recovery-proceedings/sep-2017/prohibitory-order-in-thematter-of-hbn-dairies-and-allied-ltd\\_36171.html](https://www.sebi.gov.in/enforcement/recovery-proceedings/sep-2017/prohibitory-order-in-thematter-of-hbn-dairies-and-allied-ltd_36171.html) पर देखा जा सकता है।

हस्ता./- राहुल जिंदल  
रेजोल्यूशन प्रोफेशनल

IBBI/IPA-001/IP-P-02649/2Q21-2022/14048

दिनांक: 07.12.2024 प्राधिकरण अब तक असाइनमेंट 30.0.6.2.02.5 तक वैध है  
स्थान: नई दिल्ली पंजीकृत पंजीकृत पता: 52/24, रामजस रोड, करोल बाग, नई दिल्ली-110005